

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH,**  
**COURT-IV**

7. C.P. (IB) 4537 (MB)/2018

CORAM:

SHRI RAJESH SHARMA  
MEMBER (T)

SMT. SUCHITRA KANUPARTHI  
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **15.12.2020**

NAME OF THE PARTIES: European Projects & Aviation Ltd.  
V/s  
M/s Infro Alliance Trading Pvt. Ltd.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

**The Court is convened through Video Conference.**

1. Mr. Chandrakant Mhadeshwar, Ld. Counsel for the Petitioner present. No representation on the side of the Petitioner.
2. Counsel for the Petitioner submits that the notice of intimating the date of hearing has been delivered to the corporate debtor by hand delivery. Despite receipt of notice, the Corporate Debtor failed to present.
3. Counsel for the Petitioner again directed to issue notice to the corporate Debtor by all available means Registered Post/Speed Post, hand delivery, email etc. intimating the next date of hearing. It is made clear that if the Corporate Debtor fails to appear on the next date of hearing, the matter will be proceeded on merits.
4. List this matter on 13.01.2021.

Sd/-  
RAJESH SHARMA  
Member (Technical)  
/NP/

Sd/-  
SUCHITRA KANUPARTHI  
Member (Judicial)